

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI

श्री एबी टी. वर्की, न्यायिक सदस्य एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
BEFORE SHRI ABY T. VARKEY, JM AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.704/Chny/2024

Kinchitkaram Dharma Commissioner of Income Tax
Samsthapanam, No.6, Vs. (Exemptions),
Bheenasena Garden Street, Chennai-34.
Mylapore, Chennai-4
[PAN-AADTK7216R)

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Assessee by : Shri D.Anand, Advocate
प्रत्यर्थी की ओर से /Revenue by : Shri Clement Ramesh Kumar,
CIT

सुनवाई की तारीख/Date of Hearing : 21.05.2024
घोषणा की तारीख /Date of Pronouncement : 31.05.2024

आदेश / O R D E R

PER AMITABH SHUKLA, A.M :

This appeal by the assessee is arising out of the order of the learned Commissioner of Income Tax (Exemptions), Chennai in Application No.CIT(E), Chennai/ 2023-24/12AA/11772 dated 21.02.2024 The order was passed by the CIT(E) in response to seeking of registration u/s 12AB. Through the above said order, the application filed by the assessee was rejected

2.0 At the outset, the Id.AR for the assessee stated, during the course of hearing, that the assessee wants to withdraw the appeal.

3.0 When this was pointed out to Id. Senior DR, he has not raised any objection for withdrawal of appeal. Hence, we dismiss the appeal as withdrawn.

4.0 In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 31st May, 2024.

**Sd/-
(ABY T. VARKEY)
Judicial Member**

**Sd/-
(AMITABH SHUKLA)
Accountant Member**

चेन्नई/Chennai, दिनांक/Dated: 31st May, 2024.

KB/-

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT, Chennai / Madurai / Coimbatore / Salem
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF